

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 27.9.1979

NOTIFICATION
INCOME TAX

No. 3020 (F.No.261/12/79-ITJ) In exercise of the powers conferred in Sub-section (1) of Section 122 of the Income-tax Act, 1961(43 of 1961) and all of the powers enabling it in this behalf, the Central Board of Direct Taxes, New Delhi hereby makes the following amendments in the Schedule appended to its notification No.2741 (F.No.261/18/78-ITJ) dated 1.3.79 as amended from time to time.

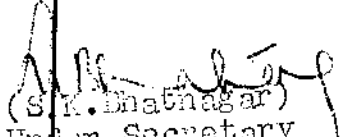
In the said Schedule under col.3 against entry

"2. Appellate Assistant Commissioner of Income-tax

'B'Range Hyderabad" the following shall be added


'8. Circle IV, Hyderabad'.

This notification shall take effect from 3.10.1979.


(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes

Copy to:-

1. The Commissioner of Income-tax, Andhra Pradesh-I, Hyderabad
15 copies.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I. (P.S. & P) (Bulletin) New Delhi - 5 copies.
4. Ad-VI Section/E.D. Section.


(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes.